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* IN THE HIGH COURT OF DELHI AT NEW DELHI

EX.P. 53/2020; EX.APPL. (OS) 969/2020 (for directions); EX.APPL.
(OS) 227/2021 (for directions) & EX.APPL. (OS) 228/2021 (for condonation of delay of 40 days in filing EX.APPL. (OS) 227/2021)

ASCOT HOTELS AND RESORTS PRIVATE LTD & ANR.Decree Holder Through: Ms. Vrinda Bhandari and Ms. Natasha Maheshwari, Advs.

versus

PRASHANT SHARMA AND DIKSHANT SHARMAJudgement Debtor

Through: None.

CORAM: JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS)

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ORDER 18.05.2022

- 1. Service report of court notice in respect of JD is awaited.
- 2. Let fresh court notice be issued to JD through counsel, returnable for the next date.
- 3. Learned counsel for the DH submits that JD was not appearing and bailable warrants were issued against him on some previous date of hearing.
- 4. Re-notify the matter for further proceedings on 03rd June, 2022.

DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

MAY 18, 2022/v

Click here to check corrigendum, if any

This is a digitally signed order.

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